

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**DFR No : 3024 of 2018 & IA No. 1365 OF 2019 & IA No. 1285 OF 2018 & IA  
No. 1269 OF 2018 & IA No. 1944 OF 2019**

**Dated: 30th October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

**In the matter of:**

**K. Balan**

**.... Appellant(s)**

**Versus**

**Reliance Infrastructure Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Srinivas Vishven  
Avi Tandon  
Anish Agarwal For App1

Counsel for the Respondent(s) : Hasan Murtaza For Res1

**ORDER**

**IA No. 1269 of 2019**

*(Appl. for leave to file the Appeal)*

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, the IA is allowed.

**IA No. 1944 of 2019**

*(Appl. for condonation of delay in filing the reply)\_*

For the reasons set out in the application, delay of 11 days in filing the reply is condoned and the IA is allowed.

**DFR NO. 3024 of 2018**

Rejoinder, if any, shall be filed on or before 20.11.2019 after duly serving copy on the other side.

List the matter on **20.11.2019.**

**S.D. Dubey**  
**Technical Member(electricity)**

**Justice Manjula Chellur**  
**Chairperson**

PR